

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-477(PB)/2017

IN THE MATTER OF:

Au Small Finance Bank Ltd.

.... Applicant/petitioner

Vs.

Prabhu Shanti Real Estate Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 12.07.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR

Hon'ble President

Sh. S. K. MOHAPATRA,

Hon'ble Member (Technical)

For the Applicant/petitioner: Mr. Abhishek Anand, Adv. for IRP.

ORDER

CA-552(PB)/2018

The name of Mr. Sandeep Chandna has been suggested to act as an IRP for financial creditor – home buyers as per the amended provisions of Section 21 (6A) (b) of IBC. However the IRP is not in a position to state that suggested name of IP figures in the list of approved names supplied by the IBBI to the Adjudicating Authority. The IRP shall do the needful and check-up the list of approved names provided by the IBBI.

List on 13.07.2018.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)